

to undertake gender sensitization of the police personnel and special women courts. Majority of the States/ UTs have established 'Women Cells'. Some States/ UTs have also set up 'All Women Police Stations' at district level and 'Mahila / children help desk' at Police Station level.

**Excessive financial burden on Jharkhand after bifurcation of Bihar**

†322. SHRI DHIRAJ PRASAD SAHU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases relating to assets, liabilities, arrears especially relating to pensions are still pending after bifurcation of Bihar and Jharkhand States;

(b) if so, the details thereof;

(c) whether excessive financial burden is being put on the State of Jharkhand; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) Yes, Sir. Government of India apportioned pension liability between the State of Bihar and Jharkhand. However, the State of Jharkhand has filed O.S. No. 1 of 2012 in the Supreme Court against this order. The matter is sub judice.

(c) No, Sir.

(d) Does not arise in view of (c) above.

**Financial assistance to Rajasthan for jail reforms**

†1323. SHRI ASHK ALI TAK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the financial assistance extended to the State of Rajasthan by Central Government for jail reforms during the last financial year;

(b) whether any special assistance has been provided for education etc. to the children of women prisoners; and

(c) if so, the details thereof?

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†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) No financial assistance has been provided to the Government of Rajasthan for jail reforms during the last financial year since the scheme of modernization of prisons had expired on 31.03.2009.

(b) to (c) "Prisons" is a State subject as per Entry 4 of List II of the Seventh Schedule to the Constitution of India and administration and management of prisons is primarily the responsibility of the State Governments. However in order to provide facilities to the children of women prisoners an advisory dated 15.5.2006 was issued to all States/UTs. On 17.7.2009, a comprehensive advisory covering all aspects of prison administration has also been issued to all States/UTs.

#### **Cases of suicides and unnatural deaths in CPM forces**

1324. SHRI SHANTA KUMAR: Will the Minister of HOME AFFAIRS be pleased to state the cases of suicides and unnatural deaths reported from Paramilitary forces from October, 2009 to October, 2012?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): As reported by the Central Armed Police Forces (CAPFs) and that Assam Rifles (AR), the incidents of suicide and unnatural deaths occurred from October, 2009 to October, 2012 are as under:-

Force	Suicides	Unnatural death
CRPF	110	616
BSF	110	1165
ITBP	12	109
SSB	34	59
CISF	48	152
AR	28	51
NSG	03	12

#### **Steep rise in infiltration from Pakistan**

1325. SHRI A. ELAVARASAN: Will the Minister of HOME AFFAIRS be pleased to state: